between the management and the wor kers, why should the country be held to ransom? Will the Government intervene and settle the issue?

Papers laid

SHRI FAKHRUDDIN ALI AHMED: I want notice. These matters are pending before the State Governments.

THE DEPUTY CHAIRMAN: Mr. Chatterjee.

श्री राजनारायण (उत्तर प्रदेश) : मुझे तो नहीं बुलाया जायगान । हम खड़े नहीं । खड़े होने पर आप बुलाती नहीं तो खड़े क्यों हों ।

SHRI A. P. CHATTERJEE (West Bengal): Is the hon. Minister aware that in the Report of the National Council of Applied Economic Research it has been stated that 50 per cent of the cost of the scooters as well as the cars is really derived from the fact of the high prices of the different items that go into the manufacture of cars including tyres? That is to say, these items like tyres have a boosted price and because of that boosted price, the price of motor cars, scooters, etc. has also gone up and it is not possible to reduce that. Has the Minister taken that view of the matter also into consideration and will the Ministry consider it advisable and wise to take over the tyre manufacturing concerns?

SHRI FAKHRUDDIN ALI AHMED: Sir, the Ministry does not think that the manufacturers are charging abnormally high prices for these tyres and tubes.

SHRI M. RUTHNASWAMY (Madras): Is the Minister aware that there has been a fall in recent months in the prices of raw rubber in Kerala and whether this fall in production of rubber has anything to do with the high prices of tyres?

SHRI FAKHRUDDIN ALI AHMED: No, Madam.

THE DEPUTY CHAIRMAN: Mr. Rajnarain.

श्री राजनारायणः जो आपने व्यवहार हमारे साथ किया है उसके विरोध में में सवाल तहीं पूछूंगा। अब खड़ा होऊंगा तो खड़ा ही रहुंगा।

PAPERS LAID ON THE TABLE

THE INDIAN TELEGRAPH (EIGHTH AMEND-MENT) RULES, 1967

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): Madam, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy of the Department of Communications (Posts and Telegraphs Board) Notification G.S.R. No. 1773, dated the 30th November, 1967, publishing the Indian Telegraph (Eighth Amendment) Rules, 1967. [Placed in Library. *See* No. LT-1952/67.]

NOTIFICATION UNDER THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION ^SHRI S. C. JAMIR): Madam, I beg to lay on the Table, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, a copy of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment) Notification G.S.R. No. 1716. dated the 3rd November, 1967. [Placed in Library. See No. LT-1954/67.]

MOTION FOR ELECTION TO THE GOVERNING COUNCIL OF THE INDIAN SCHOOL OF MINES, DHAN-BAD, AND PROGRAMME THEREOF

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): Madam, I beg to move :

"That in pursuance of paragraphs 4 and 5 of the Ministry of Steel, Mines and Fuel Resolution No. 315(1)57-M.III, dated the 4th May, 1957, as amended from time to time, this House do proceed to elect, in such